

Disparity in House Rent Allowance of Employees in F.C.I., Delhi

4645. SHRI R. V. SWAMINATHAN: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether there is disparity in the house rent allowance of the employees in the Central Office at Delhi of the Fertilizer Corporation of India; and

(b) if so, the time by which this disparity will be removed?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) Yes, Sir.

(b) The matter is under consideration, while it is difficult to indicate a time-limit, a decision will be taken as soon as possible.

तीसरी श्रेणी के पद

4646. श्री दौलतराम सारण : क्या रेल मंत्री यह बताने की कृपा करेंगे कि गत पांच वर्षों के दौरान उत्तर रेलवे सेवा आयोग इलाहाबाद ने बीकानेर और जोधपुर डिबीजन के कितने व्यक्तियों को तीसरी श्रेणी के पदों पर नियुक्त किया है और कितने व्यक्तियों ने इन पदों के लिए आवेदन-पत्र दिये थे ।

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : प्रत्येक विज्ञापन के उत्तर में रेल सेवा आयोग, इलाहाबाद को बहुत बड़े संख्या में, प्रायः लाखों की संख्या में आवेदन पत्र प्राप्त होते हैं। आयोग के लिए आवेदन करने वाले उम्मीदवारों के स्थानों के आँकड़े रखना व्यावहारिक नहीं है ।

'Statutory Function of Railway Board vis-a-vis Railway Ministry

4647. SHRI MRITYUNJAY PRASAD: Will the Minister of RAILWAYS be pleased to state:

(a) what are the statutory functions of the Railway Board vis-a-vis the Railway Ministry and the management of the various Railways and how has the Board or its individual members been discharging the same; and

(b) to what extent does the Board add to the efficiency of the Railways and expedite early decisions and actions?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). The Indian Railways Act 1890 is the primary law relating to railways in India. Under this Act, the Central Government is expected to discharge quite a large number of functions and exercise the necessary powers in relation to the same. The Railway Board was constituted by Resolution No.256-G dated the 18th February, 1905 of the Government of India Public Works Department as a body with full authority to manage the railways in India. The orders, which the Railways Board issued, were accepted as the orders of the Government of India. The Indian Railways Act 1905 (Act IV of 1905) came into force on the 22nd March, 1905. The Preamble of the Act reads as follows:—

"Whereas a Railway Board has been constituted for controlling the administration of railways in India, and it is expedient to provide for investing such Board with certain powers or functions under the Indian Railways Act 1890 (IX of 1890), it is hereby enacted as follows".

Under section 2 of the Act, the Central Government may, by notification in the official gazette, invest the Railway Board either absolutely or subject to conditions, with all or any of the powers or functions of the Central Gov-